

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 255 OF 2019 &
IA NO. 1180 OF 2019**

Dated : 28th August, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S. D. Dubey, Technical Member**

In the matter of:

Lanco Anpara Power Limited ... Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Gaurav Dudeja

Counsel for the Respondent(s) : Ms. Kavita Parihar for R-2

Mr. Rahul Srivastava for R-3

ORDER

IA NO. 1180 OF 2019

(Application for exemption from filing fair copies of document)

The application is rejected.

The applicant is directed to file fair copies of the said document within two weeks, i.e. on or before 11.09.2019.

APPEAL NO. 255 OF 2019

Respondents may file objections/reply, if any, by the next date of hearing with advance copy to the other side.

List the matter on **26.09.2019**.

**(S. D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**

tpd/mkg